

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
COMAPNY APPEAL (AT) No. 182 OF 2019

In the matter of:

Thangam Metal Cans Pvt. Ltd. & Anr.

Appellants

Vs

R. Srinivasan & Ors.

Respondent

Present:

Mr. Shantanu Singh, Advocate for Appellant.

Mr. Ravi Raghunath (R-1,2) and Mr. Sarvaswa Chhajer (R-7 & 10), Advocates for Respondent.

WITH

COMAPNY APPEAL (AT) No. 220 OF 2019

In the matter of:

Balaji Inimai.

Appellants

Vs

R. Srinivasan & 12 Ors.

Respondent

Present:

Mr. Kartikeya Asthana, Advocate for Appellant.

Mr. Ravi Raghunath (R-1&2), Mr. Sarvaswa Chhajer (R-7 & 10) and Mr. Shantanu Singh (R-12 & 13), Advocates for Respondent.

ORDER

05.02.2020- Learned Counsel for the Appellant in Comp. App. (AT) No. 182/2019 seeks adjournment on the ground that arguing counsel is not available. Learned Counsel for the Respondent has no objection.

Having considered the submission learned Counsel for the Respondent No.10 allowed to file reply affidavit till 07.02.2020.

Respondent No. 3, 5 & 8 have been served through publication. However, nobody appeared on behalf of them. Therefore, they proceed ex-parte.

Insofar as the Company Appeal (AT) No. 220 of 2019 is concerned, learned counsel seeks adjournment. Prayer allowed.

Learned Counsel for Respondent No. 7, 12 &13 have not filed any reply-affidavit. Therefore, their rights is closed.

Let the matter be fixed on **13th February, 2020.**

(Justice Jarat Kumar Jain)
Member (Judicial)

(Mr. Balvinder Singh)
Member (Technical)

(Dr. Ashok Kumar Mishra)
Member (Technical)

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